## GOVERNMENT OF INDIA MINISTRY OFENVIRONMENT AND FORESTS RAJYA SABHA QUESTION NO06.12.2010 ANSWERED ON ENVIRONMENTAL CLEARANCE GUIDELINES FOR DEVELOPERS

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Dr. K.V.P. Ramachandra Rao

Will the Minister of COALENVIRONMENT AND FORESTS be pleased to state :-

(a)whether it is a fact that the Ministry has prepared guidelines to make developers seek environmental clearance before making physical progress;

(b)if so, the details thereof; and

(c)what is the action plan prepared to implement the guidelines?

## **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS

(SHRI JAIRAM RAMESH)

(a) to (c):The Environment Impact Assessment (EIA) Notification, 2006 requires all those projects and processes listed there under to obtain prior environmental clearance under the provisions thereof. In order to ensure that construction activities relating to the project at site are undertaken only after obtaining the requisite prior environment clearance, Ministry of Environment & Forests has issued an Office Memorandum dated 19th August, 2010 clarifying that no activity relating to any project including civil construction at site can be undertaken without obtaining environment clearance except fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s). It has also been made clear that any contravention of the provisions of EIA Notification amounts to violation of the Environment (Protection) Act, 1986 and would attract penal action under the provisions thereof. Separately, vide Office Memorandum dated 16th November, 2010 the procedure to deal with violation cases has also been prescribed. Both these above referred office memorandums have been put on the website of the Ministry at envfor.nic.in for their wider circulation and compliance.